

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-317/(ND)/2017

In the matter of :

M/s. Acquisory Consulting LLP

....PETITIONER

Vs.

M/s. BCC Infrac. (P) Limited

... RESPONDENT

SECTION :

Under Section 9 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

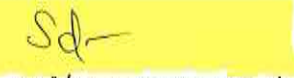
: Mr. Vijay Nair, Advocate
Mr. Prashant Jain, Advocate
Mr. Rajesh P, Advocate.. for Op. Cr.

For the Respondent/Corporate Debtor : Mr. Shantvanu Singh, Advocate

ORDER

Learned Counsel for the parties are present. It has been brought to the notice that the reply was required to be filed by virtue of directions dated 30.8.2017 passed by this Tribunal^{op} on the Corporate Debtor as to show cause as to why this petition should not be admitted under the Insolvency & Bankruptcy Code, 2016. However, Ld. Counsel appearing for the respondent states that reply will be filed during the course of the day and hand^{op} over a copy of the same also to the Ld. Counsel for the petitioner. Rejoinder, if any, shall be filed by the petitioner within a period of 5 days. Advance copy of the rejoinder to be served to the Ld. Counsel for the respondent.

Post the matter on 23.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.10.2017